

**GOVERNMENT OF INDIA
COMMUNICATIONS
LOK SABHA**

UNSTARRED QUESTION NO:4393
ANSWERED ON:21.08.2000
VILLAGE PUBLIC TELEPHONE
NANDIPAKU VENKATASWAMY

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) Whether DoT has issued a demand notice to the private telephone companies for not fulfilling the target for the number of village public telephone committee to be given by them for the years for which the license has been in force;
- (b) if so, the details thereof, companywise; and
- (c) the amount of liquidated damages demanded by the DoT from the private telephone companies ?

Answer

MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR)

(a) to (c) The private Basic Telephone Service Licensees have been asked to provide their committed number of Village Public Telephones for the first three years within the said period of three years of licence. The company-wise details of liquidated damages demanded, is enclosed.

DETAILS OF LIQUIDATED DAMAGES DEMANDED FROM BASIC TELEPHONE SERVICE LICENSEES.

Name of the Licensee company Licensed Service Area Total Liquidated Damages demanded

(in crores of Rs.)

BhartiTeleNet Ltd. Madhya Pradesh 4.00

Tata Teleservices Ltd. Andhra Pradesh 13.00

Hughes Tele.com (India) Ltd. Maharashtra 7.75

(formerly Hughes Ispat Ltd.)

Reliance Telecom Pvt. Ltd. Gujrat 13.00

Shyam Telelink Ltd. Rajasthan 7.30

ECL Telecommunications Ltd. Punjab 8.00

(Formerly Essar Commivision Ltd.)

Total 53.05